

IN THE NATIONAL COMPANY LAW TRIBUNAL, NEW DELHI
COURT-V

Item No.-512
IB-24/ND/2021

IN THE MATTER OF:

Kkalpana Industries (India) Ltd
V/s.
Kelvin Aqua Engineers Pvt Ltd

....Applicant

....Respondent

SECTION

U/s 9 IBC

Order delivered on 07.07.2021

CORAM:

SHRI ABNI RANJAN KUMAR SINHA
HON'BLE MEMBER (JUDICIAL)

SHRI K.K. VOHRA,
HON'BLE MEMBER (TECHNICAL)

PRESENT:

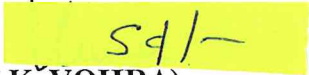
For the Applicant :

For the Respondent :

ORDER

Heard the Ld. Counsel for the applicant. Ld. Counsel for the applicant submitted that the total amount of default is Rs. 2,89,281/- whereas the minimum amount to trigger the proceeding under Section 9 or 7 is raised from Rupees One Lakh to Rupees One Crore. Therefore, the applicant is well advised to convince this Bench on this point.

List the matter on 15.07.2021.


(K.K. VOHRA)
MEMBER (T)


(ABNI RANJAN KUMAR SINHA)
MEMBER (J)